

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
ADDITIONAL BENCH AT ALLAHABAD

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Allahabad : Dated this 19th day 0 March, 1996

CORAM:-

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. T.L. Verma, J.M.

I. Original Application No.298 of 1996

District : Jhansi

Mohd. Saleem S/o Shri Zamil Mohd. E/o House
No.57, Chhoti Maszid, Puliya No.9, Jhansi.

(Sri Rakesh Verma, Advocate)

. Applicant

Versus

1. Union of India through
General Manager,
Central Railway,
Bombay V.T.
2. The Divisional Railway Manager,
Central Railway, Jhansi.

. Respondents

CONNECTED WITH

II. Original Application No.300 of 1996

District : Jhansi

Sazid Khan Mansoori S/o Shri Bafati Khan Mansoori
R/o 132/46, Silverganj, Prem Nagar,
Jhansi.

(By Sri Rakesh Verma, Advocate)

. Applicant

Versus

1. Union of India through
General Manager
Central Railway, ~~Jhansi~~ Bombay V.T.
2. The Divisional ^{.} Railway Manager,
Central Railway, Jhansi.

. Respondents

CONNECTED WITH

III. Original Application No.302 of 1996

District : Jhansi

Wf.

Vakil Ahmed S/o Shri Bashir Ahmed
B/o House No.331/2, Premganj, Sipri Bazar,
Jhansi.

(By Sri Rakesh Verma, Advocate)

. Applicant

Versus

1. Union of India through
General Manager, Central Railway,
Bombay V.T.
2. The Divisional Railway Manager,
Central Railway, Jhansi.

. Respondents

ORDER (ORAL)

By Hon'ble Mr. S. Das Gupta, A.M.

All these applications are based on similar facts and involve similar controversy. As such all these cases are being decided by a common order.

2. When these cases came up for admission, none appeared for the applicants. We, therefore, perused the pleadings in the OAs. The applicants in the OAs are sons of railway employees who did not participate in the railway strikes in the year 1974. It is stated that the railway authorities had issued certain orders that those railway employees who did not participate in the railway strikes would be regarded by the grant of employment to sons/wards of such employees. in the so-called "loyal quota". All the applicants, it is stated, were minors at the time when the aforesaid orders were issued by the railway board and only after they have attained the age of majority, they sought employment under the "loyal quota". They submitted representation to the railway board and thereafter approached this Tribunal for a direction to appoint them in the loyal quota". All the applications were disposed of in limine by a direction to the respondents to consider and

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dispose of their representations. It now appears that by similar orders dated 6-9-1995, the representations of these applicants have been turned down. Thus, the applicants have filed these OAs challenging the aforesaid order and praying for a direction to the respondents to consider the applicants for appointment under the "loyal quota".

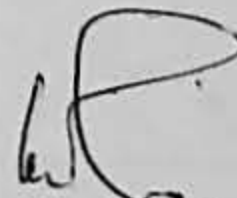
3. We have seen from the order dated 6-9-1995 that the representations of the applicants have been turned down on the ground that their requests for employment under the so called "loyal quota" cannot be considered at this stage after 21 years. We have carefully considered the matter. We are of the view that an assurance which was given to the so called loyal workers in 1974 cannot be open-ended one. There is nothing on record to indicate that the railways had assured the so called loyal workers that their sons/wards shall be considered for employment against "loyal quota" even after so many years after they attain the age of majority.

4. We are, therefore, of the view that the respondents have rightly rejected the representations of the applicants and as such the rejection cannot be challenged successfully.

5. In view of the foregoing we find no merits in these applications and all these applications are dismissed in limine.



Member (J)



Member (A)

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